



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 202**

**IB-55/ND/2018**

**IA-5437/ND/2024, IA-5438/ND/2024, IA-3753/ND/2020**  
**IA-2924/ND/2020, IA-906/ND/2021, Contt. Pett.26/ND/2023**  
**RA- 28/ND/2024, IA-19/ND/2026**

**IN THE MATTER OF:**

**Hari Kishan Sharma**

... **Applicant/Petitioner**

**Versus**

**AKME Projects Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 22.05.2026**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**PRESENT:**

- For the Applicant** : Adv. Nakul Mehta, Adv. Saijal Arora, Adv. Rohit K. Debnath in IA-5437 & 5438/2026  
Adv. Tariq Muneer, Adv. Chandan S., Adv. Chanchal Gupta in IA-906/2021
- For the Respondent** : Mr Rohit Gandhi, Hargun Singh Kalra counsel for IA No 2924/2020 Respondent No-15  
Adv. Karuna Sharma, Adv. Prerna Tiwari for R-8 in IA-2924/2020  
Adv. Achal Gupta for R-3 to 7 in IA-3753/2020 & R-3, 10, 11, 12 in IA-2924/2020
- For the CoC** : Adv. Karan Gandhi, Adv. Sikhar Tiwari, Adv. Riya Jain
- For the RP** : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Vanshika Dhoot

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**Contt. Pett.26/ND/2023:** There is no appearance on behalf of the any of the Respondents/Contemnors. The plea raised in the contempt petition is that despite our order dated 07.12.2022, the Respondents/Contemnors have not made the title deed regarding the landed property involved in the CIRP to the RP.

After we dictated the aforementioned order, Mr. Jimut Baran, Advocate entered into appearance in the matter and submitted that he is representing Respondent No. 4 in IA-2924/2020 and would be taking instructions from the Respondents



in the Contempt Petition regarding compliance of the order alleging disobedience of which the contempt petition has been filed. At his request, the hearing is deferred to **25.05.2026**.

**RA-28/ND/2024**: The Ld. Proxy Counsel for the Applicant submitted that the Arguing Counsel is busy in another Bench and requested for an adjournment. At his request, the hearing is deferred to **25.05.2026**.

**IA-906/ND/2021**: The prayer made in the captioned application reads thus:-

- a) Pass an order thereby directing the Resolution Professional to accept the Applicant's complete claim, i.e. Rs.40,16,01,919; and /or
- b) Pass an order thereby directing the Resolution Professional to provide the complete information as laid out in the Information Memorandum regarding the claim of the Applicant herein;
- c) Pass an order thereby declaring the Information Memorandum as void as the same is against statutory provisions;
- d) Pass an order/s thereby directing the Resolution Profession to challenge the auction of the project "AkmeRaaga";

The Ld. Counsel contended that when the claim of the Applicant is for Rs. 40,16,01,919/-, the RP could admit the same to the extent of Rs. 72,21,846/-. Only on a specific query regarding the decision taken by the RP regarding the claim of the Applicant, the Ld. Counsel for the Applicant submitted that the RP did not send any email to the Applicant regarding the decision taken by him in respect of the claim and the said email was never received by him. Rebutting the arguments, Mr. Abhishek Anand, Ld. Counsel for the RP could submit that the bills submitted by the Applicant for an amount of Rs. 394,380,073/- were never verified while the Bill for the amount of Rs. 72,21,846/- could be verified. He could make reference to the email dated 01.08.2020, in terms of which the RP



could convey his decision to the Applicant. The email dated 01.08.2020 reads thus:-



IP Akme <ip.akmeprojects@gmail.com>

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**Claim received in the matter of Akme Projects Limited**

1 message

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IP Akme <ip.akmeprojects@gmail.com>  
To: skkapoor0805@yahoo.in

1 August 2020 at 13:39

Dear Sir

This is in regard to the claim submitted by you as an operational creditor in the matter of Akme Projects Limited.

As per the books of Corporate Debtor, the outstanding balance was Rs. 72,21,846 only. The management of Akme Projects Limited also provides us a confirmation for Rs.72,21,846 only. Further, the bill attached by you is not duly verified, signed, and stamped by Corporate Debtor.

Considering the above facts we will not be able to verify the balance amount of Rs. 394,380,073/-

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Best Regards

Jalesh Kumar Grover



Resolution Professional in the matter of

Akme Projects Limited

(Regn No IBBI/IPA-001/IP-P00200/2017-2018/10390)

Email: For Correspondence - [ip.akmeprojects@gmail.com](mailto:ip.akmeprojects@gmail.com)

Email: Regd. with IBBI - [jk.grover27@gmail.com](mailto:jk.grover27@gmail.com)

He also made reference to the email dated 22.12.2020, wherein the RP could give detailed reasons for not accepting the total claim of the Applicant mentioned in the prayer clause. According to the Ld. Counsel for the RP, when the amount claimed by the Applicant was not verifiable, there could be no reason to accept the claim.

Mr. Abhishek Anand further submitted that the Applicant also claimed the payment for certain bills submitted by the Prism Johnson Limited and RDC Concrete (India) Private Limited. According to him Prism Johnson Limited and RDC Concrete (India) Private Limited could make their separate claims. The claim submitted for the Prism Johnson is available at Page 36 of the reply, which reads thus:-



**FORM B**  
**SUBMISSION OF CLAIM BY OPERATIONAL CREDITOR**  
 (Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: - 11/01/2019

From  
 Prism Johnson Limited (Previously Known as Prism Cement Limited)  
 Through its Division RMC (India)  
 Plot No: C-40, Site-C, Surajpur Industrial Area, Greater Noida,  
 Gautam Budha Nagar, Uttar Pradesh-201306

Also at:-  
 Windsor, 7<sup>th</sup> Floor, C.S.T Road, Near Vidyannagri,  
 Kalina, Santacruz(E) Mumbai-400098  
Also at:-  
 305, Laxmi Niwas Apartment, Amteerpet, Hyderabad-500016

To  
 The Interim Resolution Professional  
 Mr. Anurag Sharma  
 Regn. No. IBBI/PA-002/IP-N-00209/2017-18/10728  
 40, LGF, National Park, Lajpat Nagar-4,  
 New Delhi-110024

Subject: Submission of claim and proof of claim.

Madam/Sir,  
 Prism Johnson Limited (Previously Known as Prism Cement Limited) through its Division RMC (India) hereby submits this claim in respect of the corporate insolvency resolution process of M/s AKME Projects Limited. The details for the same are set out below:

Relevant Particulars	
1. Name of the Operational Creditor	Prism Johnson Limited (Previously Known as Prism Cement Limited) Through its Division RMC (India)
2. Identification number of the Operational Creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Registration No. 01-14033 & Year 1992 CIN- L26942TG1992PLCO14033
3. Address and email address of the financial creditor for correspondence	Plot No: C-40, Site-C, Surajpur Industrial Area, Greater Noida, Gautam Budha Nagar, Uttar Pradesh-201306  <u>Also at:-</u> Windsor, 7 <sup>th</sup> Floor, C.S.T Road, Near Vidyannagri, Kalina, Santacruz(E) Mumbai-400098  <u>Also at:-</u> 305, Laxmi Niwas Apartment, Amteerpet, Hyderabad-500016
4. Total amount of claim (including any interest as at the insolvency commencement date)	RS. 52,02,066/- (RUPEES FIFTY TWO LAKH TWO THOUSAND SIXTY SIX ONLY) AS PER STATEMENT OF ACCOUNT ATTACHED)
5. Details of documents by reference to which the debt can be substantiated	<ul style="list-style-type: none"> <li>• STATEMENT OF ACCOUNT</li> <li>• COPY PURCHASE ORDER</li> <li>• BALANCE CONFIRMATION</li> </ul>

Relevant Particulars	
6. Detail of any dispute as well as the record of pendency or order of suit or arbitration proceedings	14/11/2014 NIL
7. Detail of how and when debt incurred	COPY OF PURCHASE ORDER AND STATEMENT OF ACCOUNT ATTACHED HEREIN
8. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
9. Details of any retention of title arrangement in respect of goods and properties to which the claim refers	NIL
10. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	
11. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	PURCHASE ORDER STATEMENT OF ACCOUNT BALANCE CONFIRMATION DATED 14/11/2014
ASHOK KUMAR AGRAWAL	
GENERAL MANAGER- ACCOUNTS	
C-40, Site-C, Industrial Area, Surajpur, Greater Noida, Gautam Budha Nagar, UPRD, Noida-201306	



**DECLARATION**

I, Ashok Kumar Agarwal, currently residing at C-40, Site-C, Industrial Area, Surajpur, Greater Noida, Gautam Budha Nagar, UPRD, Noida-201306, do hereby declare and state as follows: -

1. M/s Akme Projects Limited, the corporate debtor was, at the insolvency commencement date, being the 18<sup>th</sup> day of April 2018, actually indebted to me for a sum of Rs. 52,02,066/- (Rupees Fifty Two Lakh Two Thousand Sixty Six Only)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - a) Purchase Order
  - b) Statement of Account
  - c) Balance Confirmation
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
 

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:  
Place:

*[Signature]*  
(Signature of the claimant)

**VERIFICATION**

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this ..... day of ....., 20...

*[Signature]*  
(Signature of claimant)

The claim submitted by the RDC Concrete (India) Private Limited is available at page 56, of the reply, which reads thus:-

**FORM B**

**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**  
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

May 09, 2018

To,  
Shri Anurag Sharma,  
40, LGF, National Park,  
Lajpat Nagar – IV, New Delhi  
Pin Code: 110 024  
Email: anurag.s.irp@gmail.com

*Anurag Sharma*  
ANURAG SHARMA  
Insolvency Professional  
Regn. No. 183/MPA-002/HP-N-002000017-1  
40, LGF, National Park Lajpat Nagar,  
New Delhi-24

From  
M/s RDC Concrete (India) Private Limited  
7th Floor, Thane One Corporate IT Park, DIL Complex,  
Next to Tatvagyan Vidyapeeth,  
Ghodbunder Road, Thane (West), 400 610

Subject: Submission of proof of claim.

Sir,

M/s RDC Concrete (India) Private Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Akme Projects Limited. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	M/s RDC Concrete (India) Private Limited
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Operational Creditor is Private Limited Company.  CIN: U74999MH1993PTC172842  True copy of incorporation certificate of Operational Creditor is enclosed.
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	M/s RDC Concrete (India) Private Limited 7th Floor, Thane One Corporate IT Park, DIL Complex,

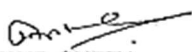


PARTICULARS		
	<p>Next to Tatvagyan Vidyapeeth, Ghodbunder Road, Thane (West), 400 610</p> <p>Emails: ankur24.gupta@yahoo.co.in siddharth.dev@dnrlegal.com shailendra.jamadagni@rdconcreteindia.com</p>	
4.	<p><b>TOTAL AMOUNT OF CLAIM</b> (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)</p>	<p>Rs. 54,66,178.00 (Rupees Fifty Four Lakhs Sixty Six Thousand One Hundred and Seventy Eight Only) which comprises principal amount of Rs. 40, 29, 965.36 (Rupees Forty Lakhs Twenty Nine Thousand Nine Hundred and Sixty Five and Thirty Six Paise Only) and interest of Rs. 14,36,213.00 (Rupees Fourteen Lakhs Thirty Six Thousand Two Hundred and Thirteen Only) calculated at 12% per annum from 01.05.2018 till 18.04.2018.</p>
5.	<p><b>DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.</b></p>	<ol style="list-style-type: none"><li>1. True copy of incorporation certificate of Operational Creditor.</li><li>2. True copies of Supply Order dated 06.12.2013 bearing No. TRA/13/506, alongwith Order dated 06.12.2013 bearing No. TRA/13/507</li><li>3. True copy of Statement of accounts depicting the transactions between RDC Concrete (India) Pvt Ltd and M/s Tirath Ram Ahuja Private Limited</li><li>4. True copies of the letters dated 14.08.2014 and 30.04.2015 sent by Akme Projects Limited</li><li>5. Print out of email communications exchanged between RDC Concrete (India) Pvt Ltd and Akme Projects Limited including the e-mail dated 29.03.2015 sent by the representative of Akme Projects Limited</li><li>6. True copy of legal notice dated 08.09.2015 alongwith true copies of postal receipts and delivery proofs thereof</li><li>7. True copy of reply dated 12.09.2015 of M/s Tirath Ram Ahuja Private Limited</li><li>8. True copy of board resolution dated 18.02.2016 of the Operational Creditor</li></ol>
6.	<p><b>DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS</b></p>	<p>NO</p>
7.	<p><b>DETAILS OF HOW AND WHEN DEBT INCURRED</b></p>	<p>Debt accrued upon completion of supply of ready mix concrete under supply orders issued on behalf of the corporate debtor</p>



8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NO
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	HDFC Bank Limited Maneck Ji Wadia Building, Ground Floor, Nanik, Motwani Marg, Fort, Mumbai 400 023  Current Account Account No. 00600200000050 RTGS/NEFT IFSC: HDFC0000060
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	<ol style="list-style-type: none"><li>1. <b>Annexure I</b> - True copy of incorporation certificate of Operational Creditor.</li><li>2. <b>Annexure II</b> - True copies of Supply Order dated 06.12.2013 bearing No. TRA/13/506, alongwith Order dated 06.12.2013 bearing No. TRA/13/507</li><li>3. <b>Annexure III</b> - True copy of Statement of accounts depicting the transactions between RDC Concrete (India) Pvt Ltd and M/s Tirath Ram Ahuja Private Limited</li><li>4. <b>Annexure IV</b> - True copies of the letters dated 14.08.2014 and 30.04.2015 sent by Akme Projects Limited</li><li>5. <b>Annexure V</b> - Print out of email communications exchanged between RDC Concrete (India) Pvt Ltd and Akme Projects Limited including the e-mail dated 29.03.2015 sent by the representative of Akme Projects Limited</li><li>6. <b>Annexure VI</b> - True copy of legal notice dated 08.09.2015 alongwith true copies of postal receipts and delivery proofs thereof</li><li>7. <b>Annexure VII</b> - True copy of reply dated 12.09.2015 of M/s Tirath Ram Ahuja Private Limited</li><li>8. <b>Annexure VIII</b> - True copy of board resolution dated 18.02.2016 of the Operational Creditor</li></ol>

For and on behalf of RDC Concrete (India) Private Limited (the operational creditor)

  
ANKUR GUPTA,  
Credit Control In-charge(North)  
RDC Concrete (India) Private Limited  
7th Floor, Thane One Corporate IT Park,  
DIL Complex, Next to Tatvagan Vidyapeeth,  
Ghodbunder Road, Thane (West), 400 610  
Mobile: +91 9911076985



The Ld. Counsel for RP could also make reference to the books of account of the Corporate Debtor to show the payment made in respect of certain claims. The relevant excerpt of the books of account reads thus:-

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02-Jul-2012	02-Jul-2012	016LA0210090002-877-	0	594645.78	0.00	9,904.04
03-Jul-2012	03-Jul-2012	NET TXN: FT-185128606100		0.00	1700000.00	1,709,904.04
03-Jul-2012	03-Jul-2012	NEFT: VERMA OIL COMPANY-LTD	185128605897	40050.00	0.00	1,669,854.04
03-Jul-2012	03-Jul-2012	CTS CLG DEL H R STEELS P	000000457844	900000.00	0.00	769,854.04
03-Jul-2012	03-Jul-2012	CTS CLG DEL H R STEELS P	000000457845	254806.00	0.00	515,048.04
03-Jul-2012	03-Jul-2012	CTS CLG DEL RMC READYMIX	000000182830	500000.00	0.00	15,048.04
03-Jul-2012	03-Jul-2012	016LA02121850001-2-DISBURSE	0	0.00	2702833.00	2,717,881.04
04-Jul-2012	04-Jul-2012	CTS CLG DELRMC READYMIX	000000182832	500000.00	0.00	2,217,881.04
04-Jul-2012	04-Jul-2012	CTS CLG DELCREATIVE	000000457842	132867.00	0.00	2,085,014.04
04-Jul-2012	04-Jul-2012	CTS CLG DELH R STEELS P	000000457850	398819.00	0.00	1,686,195.04
04-Jul-2012	04-Jul-2012	CTS CLG DELH R STEELS P	000000457849	1000000.00	0.00	686,195.04
04-Jul-2012	04-Jul-2012	CTS CLG DEL DHARAM PAL	000000796072	69300.00	0.00	616,895.04
04-Jul-2012	04-Jul-2012	CTS CLG DEL MAAS	000000457835	500000.00	0.00	116,895.04
04-Jul-2012	04-Jul-2012	NET TXN: NETBKG FT-186128		0.00	1000000.00	1,116,895.04
04-Jul-2012	04-Jul-2012	CLG MANDI MICR GIAN STL RM	000000457804	843158.00	0.00	273,737.04
04-Jul-2012	04-Jul-2012	NET TXN: FT-186128682096		0.00	900000.00	1,173,737.04
04-Jul-2012	04-Jul-2012	CTS CLG DELULTRATECH	000000182834	1000000.00	0.00	173,737.04
05-Jul-2012	05-Jul-2012	NET TXN: NETBKG FT-187128		0.00	1000000.00	1,173,737.04
05-Jul-2012	05-Jul-2012	CTS CLG DEL KARTAR SINGH CONTRACTOR	000000796073	1000000.00	0.00	173,737.04
05-Jul-2012	05-Jul-2012	016LA02121870003-2-DISBURSE	0	0.00	5000000.00	5,173,737.04
05-Jul-2012	05-Jul-2012	RTGS-YESBH12187002152-		5000000.00	0.00	173,737.04
06-Jul-2012	06-Jul-2012	NET TXN: NETBKG FT-188128		0.00	3000000.00	473,737.04
06-Jul-2012	06-Jul-2012	CTS CLG DEL H R STEELS P	000000457852	254344.00	0.00	219,393.04
06-Jul-2012	06-Jul-2012	NET TXN: NETBKG FT-188128		0.00	900000.00	1,119,393.04
06-Jul-2012	06-Jul-2012	CLG INWARD MICR	000000457851	900000.00	0.00	219,393.04
06-Jul-2012	06-Jul-2012	016LA02121880001-2-DISBURSE	0	0.00	5000000.00	5,219,393.04
07-Jul-2012	07-Jul-2012	CTS CLG DEL BIG DEAL	000000324138	212879.00	0.00	5,006,514.04
09-Jul-2012	09-Jul-2012	CTS CLG DEL H R STEELS P	000000457847	1000000.00	0.00	4,006,514.04
09-Jul-2012	09-Jul-2012	CTS CLG DEL H R STEEL P LTD	000000457848	203249.00	0.00	3,803,265.04
09-Jul-2012	09-Jul-2012	CTS CLG DEL H R STEEL P LTD	000000796069	900000.00	0.00	2,903,265.04
09-Jul-2012	09-Jul-2012	CTS CLG DEL H R STEEL P LTD	000000796070	384670.00	0.00	2,518,595.04
10-Jul-2012	10-Jul-2012	CTS CLG DEL GRASS ROOTS AND	000000324139	75843.00	0.00	2,442,752.04
10-Jul-2012	10-Jul-2012	CTS CLG DEL RMC READYMIX	000000182833	500000.00	0.00	1,942,752.04
10-Jul-2012	10-Jul-2012	CTS CLG DEL TTSL	000000951034	1943.00	0.00	1,940,809.04
10-Jul-2012	10-Jul-2012	NEFT: TIRATH RAM AHUJA PVT CANARA BANK	192128803292	75875.00	0.00	1,864,934.04
10-Jul-2012	10-Jul-2012	016LA02121920001-2-DISBURSE	0	0.00	10000000.00	11,864,934.04
11-Jul-2012	11-Jul-2012	CTS CLG DEL GOLDEN	000000997760	5000000.00	0.00	6,864,934.04
11-Jul-2012	11-Jul-2012	CTS CLG DEL STARTREK	000000324151	35000.00	0.00	6,829,934.04
11-Jul-2012	11-Jul-2012	CTS CLG DEL PETROPOL INDIA	000000951016	6290178.00	0.00	539,756.04
11-Jul-2012	11-Jul-2012	016LA02121930002-2-DISBURSE	0	0.00	10000000.00	10,539,756.04
11-Jul-2012	11-Jul-2012	RTGS-YESBH12193002269-AHUJ	997762	8545918.00	0.00	1,993,838.04
12-Jul-2012	12-Jul-2012	CTS CLG DEL JEEVANJEE	000000324150	100000.00	0.00	1,893,838.04
12-Jul-2012	12-Jul-2012	CTS CLG DEL KARAMJIT SINGH	000000987327	81000.00	0.00	1,812,838.04
12-Jul-2012	12-Jul-2012	CTS CLG DEL MAAS	000000324148	300000.00	0.00	1,512,838.04
12-Jul-2012	12-Jul-2012	BC ISSUE,THE ASSESSING GURGAON	000000951036	492850.00	0.00	1,019,988.04
12-Jul-2012	12-Jul-2012	NEFT: VIKAS KUMAR PATHAK-	194128899075	28654.00	0.00	991,334.04
12-Jul-2012	12-Jul-2012	NEFT: ANIL KUMAR-STATE	194128899065	15870.00	0.00	975,464.04
12-Jul-2012	12-Jul-2012	NEFT: RAKESH KUMAR CORPORATION BANK	194128899034	58345.00	0.00	917,119.04
12-Jul-2012	12-Jul-2012	NEFT: RAVINDRA SINGH-THE OF SCOTLAND N.V	194128899055	39280.00	0.00	877,839.04
12-Jul-2012	12-Jul-2012	NEFT: MANOJ KUMAR-BANK	194128899000	33167.00	0.00	844,672.04
12-Jul-2012	12-Jul-2012	NEFT: SATISH KUMAR-HDFC	194128898997	80700.00	0.00	763,972.04
13-Jul-2012	13-Jul-2012	CTS CLG DEL TIRATH RAM	000000457843	32759.00	0.00	731,213.04
13-Jul-2012	13-Jul-2012	CTS CLG DEL IDEAL SOLUTION	000000457841	11041.00	0.00	720,172.04
13-Jul-2012	13-Jul-2012	CTS CLG DEL ELITE INDS	000000457840	108498.00	0.00	611,674.04
14-Jul-2012	14-Jul-2012	CTS CLG DEL ULTRATECH	000000324156	500000.00	0.00	111,674.04

It is stare decisis that the RP has to verify the claim with reference to the books of accounts and the record of the Corporate Debtor. Once, the RP did not find the claim staked by the Applicant verifiable from the books of account and the record of the Corporate Debtor, we cannot direct for admission of the entire claim submitted that the Applicant. **The application is found misconceived and devoid of merits, hence is rejected.**



**IA-19/ND/2026:** List on **25.05.2026.**

**IA-5437/ND/2024, IA-5438/ND/2024, IA-3753/ND/2020, IA-2924/ND/2020:** List on **09.07.2026.**

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**